

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO.249/2020**

In the matter of:

E.C. John

Appellant

Vs

Jitender Kumar Jain & Ors

Respondent

None for the Appellant.

Mr. Sukumar Pattjashi, Sr. Advocate with Mr. Ravinder Rawat, Advocates for Respondent.

Mr. Jitender Jain, Liquidator.

**ORDER**

**(Through Virtual Mode)**

**28.07.2020-** The Learned Counsel for the Appellant, Mr. Ghanshyam Singh, has sent an e-mail dated 27.07.2020 to this Tribunal stating that he is unable to attend the hearing on 28.07.2020 because of the reason that his home town Chhapra is seriously affected by the flood which has resulted the disruption of internet services. Acceding to his request for an adjournment the matter is adjourned to **14<sup>th</sup> August, 2020** on which date it is made clear that no further adjournment shall be granted to the Appellant. On the next date of Hearing i.e. **14.08.2020**, the Appellant and other Learned Counsel for the respective parties are directed to get ready for Hearing of the present Appeal.

**(Justice Venugopal M)  
Member (Judicial)**

**(Balvinder Singh)  
Member (Technical)**

**(Ms Shreesha Merla)  
Member (Technical)**

**Bm/nn**